

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2480**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/ SHRAVANA 17, 1940 (SAKA)

PHONE FACILITY FOR PRISONERS

2480. SHRIMATI VANDANA CHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many prisons in the country have phone facilities set up for prisoners to communicate with their family members and lawyer; and

(b) whether foreign nationals are allowed to avail phone facility to make ISD calls, if not, whether they are allowed to use video conferencing facilities to communicate with their family and lawyer?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (b): National Crime Records Bureau (NCRB) has informed that this information is not collected by them.

MHA had circulated the Model Prison Manual 2016 to all States and UTs which provides that the Superintendent of Prisons may allow a prisoner the use of telephone or electronic modes of communication to contact his family and lawyers from time to time in accordance with the State policy.
